CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH

OA/310/01037/2018
Dated Friday the 3rd day of August Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)

V.G.Sabarimalainathan,
Depety Registrar (Retd),
No. 2, 9th Cross, Rainbow Nagar,
Puducherry 605011.   ….Applicant

By Advocate M/s. Manoj Sreevalsan

Vs

1.Union of India,
   rep by the Government of Puducherry,
   Through the Secretary to Government for Cooperation,
   Chief Secretary, Puducherry.

2.The Registrar of Cooperative Societies,
   Office of the Cooperative Department,
   Thattanchavady, Puducherry.   ….Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :

> "To direct the respondents to step up the pay of the applicant with that of his immediate junior namely Tmt. Jothimani and consequently direct payment of arrears and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2.   It is submitted that the applicant has made a representation on 07.05.2018 regarding fixation of his pay which is pending for consideration. Accordingly, learned counsel for applicant would state that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.

3.   Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A11 representation dt. 07.05.2018 of the applicant in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

4.   OA is disposed of at the admission stage.

(P. Madhavan)   **(R.Ramanujam)**
   Member(J)   **Member(A)**
                              03.08.2018
SKSI